

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**FIR No. 871/2014
PS : Uttam Nagar
State Vs. Babita & Ors.
U/s 302/34 IPC**

24.06.2020

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Suresh in view of the directions of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

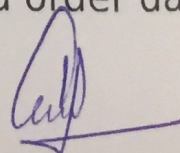
Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. R.R. Jha, Ld LAC for the applicant/accused
Suresh.

I have heard arguments on the interim bail application from both the sides.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302 IPC and is in custody since 09.08.2014. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 18.05.2020 and hence, can be considered.

The conduct of the applicant has been reported as not Good as per the conduct report received from Jail Supdt. In this regard, Ld. Counsel for applicant has filed order dated



11.06.2020 passed by Hon'ble High Court wherein Hon'ble High Court while granting interim bail under HPC observed that the unsatisfactory report from the jail cannot vitiate the applicant's claim for interim bail. He has no previous involvement in any other case.

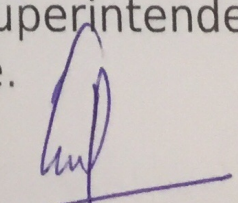
Ld. Counsel has further submitted that applicant was earlier granted interim bail twice and on both the occasions, the applicant did not misuse the liberty granted to him.

I have perused the record. The submissions of Ld. Counsel for applicant are in consonance with the record that applicant had not misused the liberty granted to him earlier by way of interim bail. I have also perused the order dated 11.06.2020 passed by Hon'ble High Court of Delhi and agrees with the submissions of Ld. Counsel for applicant.

Therefore, in view of the guidelines of High Powered Committee dated 18.05.2020 of Hon'ble High Court of Delhi, applicant is granted interim bail of 45 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. Application stands disposed off. The period of 45 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 45 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)

ASJ-02/West/Delhi/24.06.20

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**FIR No. 871/2014
PS : Uttam Nagar
State Vs. Babita & Ors.
U/s 302/34 IPC**

24.06.2020

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Pradeep in view of the directions of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

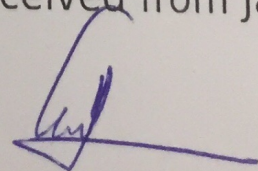
Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. R.R. Jha, Ld LAC for the applicant/accused
Pradeep.

I have heard arguments on the interim bail application from both the sides.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302 IPC and is in custody since 25.02.2016. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 18.05.2020 and hence, can be considered.

The conduct of the applicant has been reported as Satisfactory as per the conduct report received from Jail Supdt.

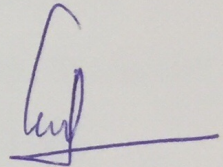


As per report from the IO, applicant has no involvement in any other criminal case.

Therefore, in view of the guidelines of High Powered Committee dated 18.05.2020 of Hon'ble High Court of Delhi, applicant is granted interim bail of 45 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. Application stands disposed off. The period of 45 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 45 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
24.06.2020

FIR No.486/13
PS : Tilak Nagar
State Vs. Abhishek
U/s. 302/120B/201/34 IPC

24.06.2020

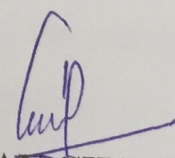
File taken up on the bail application u/s. 439 Cr.PC on the criteria of High Powered Committee (HPC) of the Hon'ble High Court.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. R.R. Jha, Ld. LAC for applicant/accused.

Present application is filed for seeking interim bail for 45 days in view of the criteria given in High Powered Committee (HPC) of the Hon'ble High Court. Though the conduct report and the custody period entitled the accused for seeking relief but as per previous involvement report received from concerned Police Station accused is involved in three other cases besides the present case of which FIR numbers are FIR no. 127/2019, u/s. 302/120B/394/34 IPC, FIR no. 305/2009 u/s. 386/34 IPC & 25/26 Arms Act and FIR no.306/2009 u/s. 419/420/468/471 IPC.

In view of the fact that accused is involved in more than one case, in which he is on bail, therefore, he is not entitled for relief under the High Powered Committee (HPC) of the Hon'ble High Court. Hence, present bail application is dismissed.

Copy be given dasti, as prayed.


(POORAN CHAND)

ASJ-02/West/Delhi

24.06.2020

FIR No.296/2012
PS : Punjabi Bagh
State Vs. Sandeep and another
U/s. 392/397/34 IPC & u/s. 25/27 Arms Act.

24.06.2020

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Accused is in JC.
Sh. Ravinder Pal Singh, Ld. Counsel for accused.

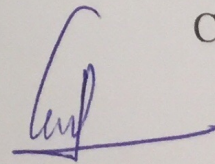
Ld. Counsel for applicant/accused Sagar moved an application with the prayer to release the accused on furnishing personal bond in sum of Rs. 30,000/- as accused is unable to arrange surety due to COVID-19 Pandemic and further submits that in this case accused was granted bail by Ld. Predecessor of court on 18.12.2015.

Ld. Counsel has also further submitted that due to some personal reason the surety has withdrawn the surety bond and accused was unable to arrange fresh surety.

Record perused.

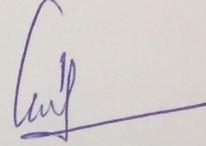
In view of the reasons stated above and due to COVID-19 Pandemic situation prevailing in NCT of Delhi, applicant/accused Sagar be released personal bond in the sum of Rs. 30,000/- to the satisfaction of Superintendent of concerned Jail. However, as submitted by Ld. Counsel accused is directed to furnish surety bond after his release from the jail in sum of Rs. 30,000/- on or before next date i.e. 25.08.2020.

Contd.../-



Copy of this order be given dasti, as prayed and another copy be sent to Superintendent Jail for compliance.

Put up for purpose fixed on 25.08.2020.

A handwritten signature in blue ink, appearing to read 'Pooran Chand', with a long horizontal stroke extending to the right.

(POORAN CHAND)

ASJ-02/West/Delhi

24.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 157/2019
PS : Punjabi Bagh
State Vs. Avdesh Singh & Anr.
U/s 328/379/411/34 IPC**

24.06.2020

Through Video Conferencing

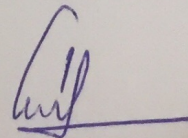
This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Pradeep @ Deepak in view of the directions of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. J.K. Sharma, Ld Counsel for the
applicant/accused Pradeep @ Deepak through
video conferencing.

I have heard arguments on the interim bail application on behalf of applicant through video conferencing and Ld. State Counsel in person.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 379 IPC besides



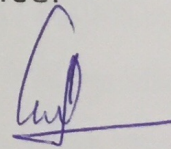
other charges and is in custody since 04.10.2019. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 18.05.2020 and hence, can be considered.

The conduct of the applicant has been reported as Satisfactory as per the conduct report received from Jail Supdt. As regards previous involvement, he has no previous involvement in any other case as per the report filed by the IO.

Therefore, in view of the guidelines of High Powered Committee dated 18.05.2020 of Hon'ble High Court of Delhi, applicant is granted interim bail of 45 days subject to furnishing of personal bond in the sum of Rs. 25,000/- to the satisfaction of the concerned Jail Superintendent. Application stands disposed off. The period of 45 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 45 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi

24.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 157/2019
PS : Punjabi Bagh
State Vs. Avdesh Singh & Anr.
U/s 328/379/411/34 IPC**

24.06.2020

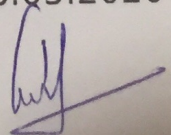
This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Avdesh in view of the directions of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Vineet Malhotra, Ld Counsel for the
applicant/accused.

I have heard arguments on the interim bail application from both the sides and perused the record.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 379 IPC besides other charges and is in custody since 17.03.2019. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 18.05.2020



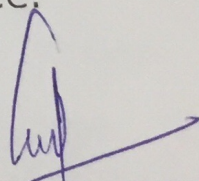
and hence, can be considered.

The conduct of the applicant has been reported as good as per the conduct report received from Jail Supdt. As regards previous involvement, he is involved in another case bearing FIR No. 8977/19 U/s 379/411 IPC, however, he is reported to be on bail in that case.

Therefore, in view of the guidelines of High Powered Committee dated 18.05.2020 of Hon'ble High Court of Delhi, applicant is granted interim bail of 45 days subject to furnishing of personal bond in the sum of Rs. 25,000/- to the satisfaction of the concerned Jail Superintendent. Application stands disposed off. The period of 45 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 45 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi

24.06.2020

FIR No.1375/14
PS :Rajouri Garden
State Vs. Pooja @ Rakhi Kapoor
U/s. 302/301 IPC

24.06.2020

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. L.S. Saini, Ld. Counsel for applicant/accused.

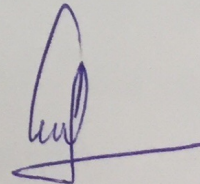
Proceedings of this matter are conducted through Video Conferencing.

Report from Jail received. In the report Jail Superintendent sought two days time to file detailed reply of the application as Superintendent Jail has taken over charge on 21.06.2020 only.

In view of the request of Superintendent Jail, let fresh reply be called for next date.

Put up for reply and hearing on this application on 29.06.2020.

Copy of this order as well as copy of report of Superintendent Jail be sent for compliance for next date.



(POORAN CHAND)

ASJ-02/West/Delhi

24.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 671/2015
PS : Patel Nagar
State Vs. Kunal Verma
U/s 302 IPC**

24.06.2020

Through Video Conferencing

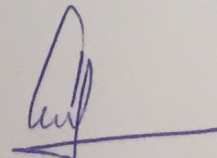
This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Kunal Verma in view of the directions of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Ms. Rakhi Budhiraja, Ld Counsel for the
applicant/accused Kunal Verma through
video conferencing.

I have heard arguments on the interim bail application on behalf of applicant through video conferencing and Ld. State Counsel in person.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302 IPC and is in



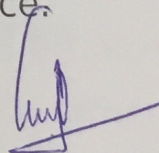
custody since 25.08.2016. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 18.05.2020 and hence, can be considered.

The conduct of the applicant has been reported as Satisfactory as per the conduct report received from Jail Supdt. He is presently not involved in any other criminal case.

Therefore, in view of the guidelines of High Powered Committee dated 18.05.2020 of Hon'ble High Court of Delhi, applicant is granted interim bail of 45 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. Application stands disposed off. The period of 45 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 45 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi

24.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 819/2015
PS : Tilak Nagar
State Vs. Anoop
U/s 302 IPC**

24.06.2020

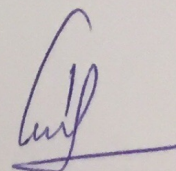
Through Video Conferencing

This is the application u/s 439 Cr.P.C. seeking extension of interim bail for a period of 60 days moved on behalf of accused/applicant Anoop in view of the directions of Hon'ble High Court of Delhi.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Vinit Jain, Ld LAC for the applicant/accused
Anoop through video conferencing.

I have heard arguments on the interim bail application from both the sides.

By way of present application, applicant is seeking extension of interim bail for a period of 60 days on the ground that after the demise of applicant's father, he has to look after his ailing mother, his minor children and also to look after his brother who is also suffering from liver disease and also, in view of the orders passed by Hon'ble High Court of Delhi for extension of interim bail till 15.07.2020.

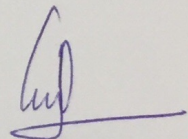


The report of the IO confirms the fact that applicant's brother is suffering from liver disease. Even otherwise, the applicant is entitled to extension of interim bail in view of the order passed by Hon'ble High Court of Delhi.

Therefore, in view of the orders of Hon'ble High Court of Delhi, the interim bail of applicant stands extended for a further period of 45 days subject to same terms and conditions as per order dated 27.05.2020. Application stands disposed off. The period of 45 days shall be counted from the date on which he was to surrender as per bail order dated 27.05.2020. Applicant shall surrender after the expiry of 45 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
24.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 314/2011
PS : Nihal Vihar
State Vs. Sunil etc.
U/s 365/302/201/34 IPC**

24.06.2020

Through Video Conferencing

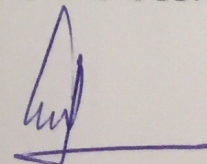
This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Sunil Kumar in view of the directions of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. R.S. Lathwal, Ld Counsel for the
applicant/accused Sunil Kumar through
video conferencing.

I have heard arguments on the interim bail application on behalf of applicant through video conferencing and Ld. State Counsel in person.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302 IPC besides



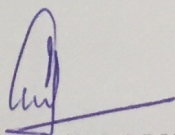
other charges and is in custody since 13.12.2011. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 18.05.2020 and hence, can be considered.

The conduct of the applicant has been reported as Good as per the conduct report received from Jail Supdt. As regards previous involvement, he has involvement in only one case in which he has been acquitted.

Therefore, in view of the guidelines of High Powered Committee dated 18.05.2020 of Hon'ble High Court of Delhi, applicant is granted interim bail of 45 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. Application stands disposed off. The period of 45 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 45 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi

24.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

FIR No. 102/2019

PS : Mundka

State Vs. Vishal Kumar

**U/s 365/395/397/394/120B/467/471/120B/34 IPC
& 25/27/54/59 Arms Act**

24.06.2020

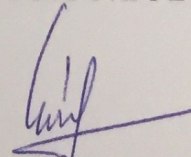
This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Vishal Kumar.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Suraj Prakash Sharma, Ld Counsel for the
applicant/accused.

Reply to the application received.

I have heard arguments from both the sides and perused the record.

It is argued on behalf of applicant that applicant is in custody since 18.08.2019. It is further argued that applicant is suffering from Laceration Nose, Face, Left Forearm with comminuted Fracture B/L nasal bone and is taking treatment from the Jaipur Golden Hospital and doctor has advised him to undergo operation at Jaipur Golden Hospital and for this purpose, he is seeking interim bail. Medical documents in support of the same are enclosed. It is also argued that both the co-accused have been granted interim bail vide orders dated 22.05.2020 and 02.06.2020.



It is, therefore, prayed that applicant may also be granted interim bail.

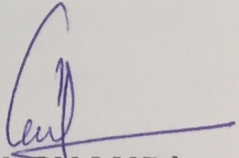
Per contra, Ld. State Counsel has argued that the allegations against the applicant are serious in nature. It is also argued that as per the report of IO, the medical document is not genuine. It is also mentioned in the report that the doctor has mentioned that the applicant does not require immediate action and that his prescription was taken on wrong information. Considering the serious allegations against the applicant, application may be dismissed.

I have considered rival arguments.

I have perused the endorsement/report made by the doctor concerned whose medical documents have been enclosed with this application for seeking interim bail.

Considering the facts and circumstances of the case and the serious allegations against the applicant and the report on medical documents, no ground is made out for grant of interim bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
24.06.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No. 486/2013

PS : Tilak Nagar

State Vs. Rajesh Singh Lamba etc.

U/s 302/201/120B/34 IPC

24.06.2020

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Rajesh Singh Lamba in view of the directions of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

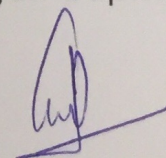
Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Sahil Malik, Ld Counsel for the
applicant/accused Rajesh Singh Lamba.

I have heard arguments on the interim bail application from both the sides.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302 besides other charges and is in custody since 11.11.2013. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 18.05.2020 and hence, can be considered.

The conduct of the applicant has been reported as Good as per the conduct report received from Jail Supdt. As



per report from the IO, applicant has no involvement in any other criminal case.

Per contra, Ld. State Counsel has opposed the bail application on the ground that the mother, sister of the applicant as well as wife of deceased brother are having threat perceptions from the applicant in case he is enlarged on interim bail. It is further argued that on this ground only, the court of Sh. Vishal Singh, Ld. ASJ, West has dismissed the interim bail application on 10.06.2020.

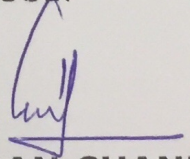
To counter the arguments of Ld. State counsel, Ld. Counsel for applicant argues that there is no threat perception from the applicant to the family members of the victim and that wife of the victim is residing separately.

I have considered rival submissions.

The argument of Ld. Counsel for applicant that since the wife of victim is living separately, there is no possibility of threat perception is not a good ground. The applicant is facing trial for murder of his own real brother over property dispute. If there is any allegation of threat perception from the applicant to the family of victim, no leniency can be shown in the facts and circumstances of the present case.

Therefore, considering the facts and circumstances of the case, no ground is made out for grant of interim bail to the applicant. Application is accordingly dismissed.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
24.06.2020

FIR No.871/2014

PS : Uttam Nagar

State Vs. Babita and others

U/s. 302/34 IPC

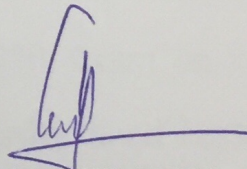
24.06.2020

File taken up on the bail application u/s. 439 Cr.PC on the criteria of High Powered Committee (HPC) of the Hon'ble High Court seeking interim bail for a period of 45 days on behalf of accused Pradeep.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. R.R. Jha, Ld. LAC for applicant/accused.

Ld. LAC for applicant/accused Pradeep seeks to withdraw the present bail application.

In view of the submissions and endorsement made on the application by Ld. LAC for applicant/accused Pradeep, the present bail application is dismissed as withdrawn.


(POORAN CHAND)
ASJ-02/West/Delhi
24.06.2020

FIR No.871/2014
PS : Uttam Nagar
State Vs. Babita and others
U/s. 302/34 IPC

24.06.2020

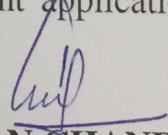
File taken up on the extension of interim bail application u/s. 439 Cr.PC on the criteria of High Powered Committee (HPC) of the Hon'ble High Court.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. R.R. Jha, Ld. LAC for applicant/accused.

Present application is filed for seeking extension of interim bail for further period of 45 days on the basis of reasons mentioned in the application that is COVID-19 Pandemic spread across the city, in view of the criteria given in High Powered Committee (HPC) of the Hon'ble High Court.

Hon'ble High Court in WC(C)3080/2020, Court on its own motion Vs. Govt. of NCT of Delhi & Anr. vide its order dated 22.06.2020 extended the interim bail of 2961 Under-Trial Prisoners for further 45 days w.e.f. 22.06.2020.

In view of the directions of Hon'ble High Court in the above writ, no order is required to be passed in the present application, hence same is disposed off.


(POORAN CHAND)
ASJ-02/West/Delhi
24.06.2020

FIR No.336/19

PS :Khyala

State Vs. Iqbal Singh

U/s. 323/354/354B/506/509/376/308/34 IPC & u/s. 3(1) (s)/3 (1) (W) (i) SC & ST Act.

24.06.2020

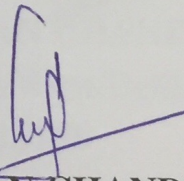
File taken up on the bail application u/s. 439 Cr.PC for grant of bail to the petitioner.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. R.S. Juneja, Ld. Counsel for applicant/accused.

Proceedings of this matter are conducted through Video Conferencing.

As this case pertains to SC/ST act, let notice of this application be issued to the compliant through IO/SHO for next date.

Put up for hearing of bail application on 29.06.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
24.06.2020

FIR No.08/19
PS : Ranhola
State Vs. Suraj Tiwari
U/s. 302/34 IPC & 25/27 Arms Act.

24.06.2020

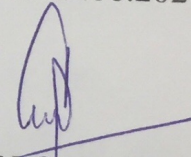
File taken up on the bail application u/s. 439 Cr.PC for seeking interim bail moved on behalf of applicant/accused Suraj Tiwari.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Arvind Kumar Mishra, Ld. Counsel for applicant/accused.

Proceedings of this matter are conducted through Video Conferencing.

Ld. Counsel for applicant/accused sought adjournment due to personal reason.

Let this application be put up for hearing on 29.06.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

24.06.2020

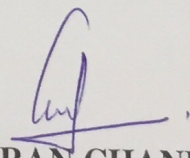
Criminal Revision No.366/2018
Raghubir Singh Vs. State

24.06.2020

Present : None for revisionist.
Sh. Rajat Kalra, Ld. Addl. PP for the state/respondent.

On the direction of this court, Ahlmad has contacted from his mobile number to the Counsel given in Vakalatnama and one Sh. Puneet Bhola, who alleged himself to be Associate of Main Counsel Sh. Rajesh Sharma and stated that main counsel is in ill health and unable to appear before this court to address arguments or through Video Conferencing as he is finding difficulty in speaking. It is further submitted that Ld. Main Counsel is resident of UB Block, Jawahar Nagar, which is containment zone under COVID-19, due to said reason he is not in a position to appear before this court even in due course and requests for longer date.

In view of the submissions made on behalf of revisionist counsel, revision petition is adjourned for arguments on 25.08.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
24.06.2020

Criminal Revision no.
Karan Chandela Vs. State

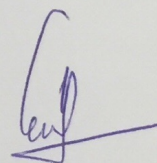
24.06.2020

Present : Sh. Jitender Sahay, Ld. Proxy Counsel for Sh. P.K.
Chaudhary, Ld. Counsel for revisionist.
Sh. Rajat Kalra, Ld. Addl. PP for the state.

Ld. Proxy Counsel submits that main counsel is not feeling well today that is why unable to appear and requests to adjourn the petition for 29.06.2020.

In view of the submissions, let this petition be put up for arguments on 29.06.2020.

TCR be called for next date.



(POORAN CHAND)
ASJ-02/West/Delhi
24.06.2020